CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI
REGIONAL BENCH

Excise Appeal No. 840 of 2008

(Arising out of Order-in-Appeal No. SRK/259/M-III/2008 dated 07.05.2008 passed by Commissioner of Central Excise (Appeals), Mumbai-II).

M/s. The Rubber Products Ltd. **Appellant**
C-44, Plot No.27, Road No.128,
Wagle Industrial Estate, Thane 400604.

Vs.

C.C.E., Mumbai-III **Respondent**
3rd & 4th floor, Vardan Centre,
MIDC, Wagle Industrial Estate,
Thane (W), Mumbai 400604.

Appearance:

Shri Rajesh Ostwal, Advocate, for the Appellant
Ms. A.S. Parab, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/86443/2021**

Date of Hearing: 13.07.2021
Date of Decision: 13.07.2021

PER: SANJIV SRIVASTAVA

Learned counsel for the appellant submitted that,

- this appeal is in relation to classification dispute.
- subsequent to order of classification, demands were made from the appellant for which fresh appeals have been filed. These appeals where the demands have been confirmed were settled by the appellant under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.
- as the demands have already been settled under SVLDRS, this appeal on classification issue is only academic in nature and hence infructuous.
- he withdraws the appeal accordingly.

2. Learned AR has no objection to the withdrawal of the appeal.

3. Taking note of the above submission, the appeal is dismissed as withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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